

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4916
ANSWERED ON:09.12.2010
PROSECUTION UNDER RTI ACT
Panda Shri Prabodh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the present provisions under the RTI are insufficient to prosecute those information officers found guilty;
- (b) if, so the details thereof; and
- (c) the steps taken by the Government to bring in suitable legislations to deal with such cases?

Answer

MINISTER OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

- (a) to (c): The information is being collected and will be laid on the Table of the House.